

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**B.A. No.4195 of 2020**

Rajdev Yadav @ Rajdeo Yadav ... Petitioner  
Versus  
The State of Jharkhand ... Opposite Party

**Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

For the Petitioner : Mr. A. R. Chaudhary, Adv.  
For the State : Ms. Vandana Bharti, Addl. P.P.

**03/24.07.2020** Heard the parties through video conferencing.

The petitioner has been made accused in connection with Barhi P.S. Case No.93 of 2020 registered under sections 147, 148, 149, 341, 323, 324, 325, 307, 379, 452, 427, 504, 506 of the Indian Penal Code.

Learned counsel for the petitioner submits that the allegations against the petitioner are all false. It is further submitted that there is longstanding land dispute between the parties and for the self-same occurrence, a counter-case vide Barhi P.S. Case No.95 of 2020 has also been registered from the side of the petitioner. It is next submitted that the injuries sustained by the alleged victims are simple in nature. It is lastly submitted that the petitioner has been in custody since 06.03.2020. Hence it is submitted that the petitioner be released on bail.

Learned Addl. P.P. opposes the prayer for bail.

Considering the facts of this case, the above named petitioner is directed to be enlarged on bail on furnishing bail bond of Rs.25,000/- (Rupees twenty five thousand) with two sureties of the like amount each to the satisfaction of learned J.M. 1<sup>st</sup> Class at Hazaribag in connection with Barhi P.S. Case No.93 of 2020.

**(ANIL KUMAR CHOUDHARY, J.)**